2205

the Government of India have decided to contest the jurisdiction of the International Court of Justice in this case and also the rights claimed by the Portuguese Government. The following steps have so far been taken in this matter :--

(a) In accordance with the provisions of Article 31 of the statute of the International Court, India informed the Registrar of the Court on the 22nd October 1956, of its intention to exercise its right to select an *ad hoc* Judge and of the nomination of Shri M. C. Chagla, Chief Justice of Bombay for this purpose. It was made clear to the Registrar of the Court at the time of this intimation that the nomination of the *ad hoc* Judge was without prejudice to the preliminary objection which India intended raising with regard to the jurisdiction of the Court.

(b) The International Court of Justice had originally fixed the 15th December, 1956 as the date for the submission of our Counter-Memorial or preliminary objection. In view of the wide scope of research involved and the impossibility of preparing our reply within the stipulated time the Government of India sought an extension of time. The Court has now granted an extension of four months for filing our reply.

Assessment of results of India's participation in Frankfurt Autumn Fair

166. SHRI M. GOVINDA REDDY: Will the Minister for COMMERCE AND CONSUMER INDUSTRIES be pleased to state:

(a) whether the results of India's participation in the Frankfurt Autumn Fair held during the current year have been assessed; and

(b) if so, to what effect?

THE MINISTER FOR COM-MERCE AND CONSUMER INDUS-TRIES AND HEAVY INDUSTRIES (SHRI MORARJI DESAI): (a) No, Sir. It is too early to assess the direct and indirect results.

(b) Does not arise.

INDIA'S PARTICIPATION IN THE U.N. Conference on the Abolition of Slavery

167. SHRI M. GOVINDA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether India participated in the United Nations Conference on the abolition of slavery;

(b) if so, in what manner; and

(c) what is the outcome of such participation ?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Yes, Sir.

(b) It was a conference of Plenipotentiaries of the participating countries and India was represented by Shri Padmanabhan, the Consul General of India, Geneva.

(c) The Conference drew up a supplementary convention on the abolition of slavery, the slave trade and institutions and practices similar to slavery; the convention was signed by different countries including India.

MANUFACTURE OF REFRACTORIES BY THE NATIONAL INDUSTRIAL DEVELOP-MENT CORPORATION

168. MOULANA M. FARUQI: Will the Minister for HEAVY INDUSTRIES be pleased to refer to the reply given to Starred Question No. 269 on 7th March, 1956 in the Rajya Sabha and state:

(a) what schemes have been drawn up by the National Industrial Development Corporation for the manufacture of refractories; and

(b) what steps have been taken towards the implementation of those schemes?

THE MINISTER FOR COM-MERCE AND CONSUMER INDUS-TRIES AND HEAVY INDUSTRIES (SHRI MORARJI DESAI) : (a) and (b). In view of the fact that several schemes